

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 833 of 2020**

**In the matter of:**

**Parivartan Singh**

**....Appellant**

**Vs.**

**Deepika Bhugra Prasad**

**....Respondent**

**Company Appeal (AT) (Insolvency) No. 844 of 2020**

**In the matter of:**

**Parivartan Singh**

**....Appellant**

**Vs.**

**Deepika Bhugra Prasad & Ors.**

**....Respondents**

**Present:**

**Appellant: Mr. Rishabh Kalani, Advocate.**

**Respondents: Mr. Krishnendu Datta, Senior Advocate with Mr. Kanishk Khetan, Advocate for R-1.**

**Ms. Deepika Bhugra, Advocate**

**ORDER**

**09.10.2020:** Mr. Rishabh Kalani, Advocate appearing as proxy counsel on behalf of Mr. Arun Khatri, Advocate for the Appellant submits that Mr. Arun Khatri is suffering from COVID-19 and is in home isolation. In view of the same, he seeks and is granted two weeks' adjournment.

Contd/-.....

List the appeal on 3<sup>rd</sup> November, 2020.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Kanthi Narahari]  
Member (Technical)**

*AR/g*